Natural calamities

- 355. SHRI DEREK O' BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the total number of persons affected by natural calamities during the past four years, year-wise and State-wise details thereof;
- (b) State-wise and year-wise details of the damage and losses suffered as a result of natural calamities during the last four years and the current year, and
- (c) whether Central Government has received any proposal from the State Governments seeking financial assistance for the losses suffered, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Information on the number of persons affected by natural calamities during the past years is not maintained by this Ministry centrally. State-wise details of the losses of lives, property and loss of crops due to rain oriented natural calamities during the last four year and current year, as reported by the State Governments/ Union Territories, are given in Statement-I (See below).

There are institutional mechanisms at the National and State level for effective management of natural disasters. Though the primary responsibility for disaster management rests with the State Governments. Financial assistance is provided to the affected States from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) as per laid down procedure.

State-wise details of the proposals/ memoranda submitted to this Ministry for seeking additional financial assistance and assistance approved from NDRF during 2018-19 are given in Statement-II.

Statement-I

State-wise details of damage due to cyclonic storms/ heavy rains/ floods/ landslides/ earthcyears 2014-15 to 2018-19 (Provisional)

SI. No.	State										Y	ear				
INU.		2014-15			2015-16				2016-17				2017-18			
		lives lost (No.)	Cattle lost (No.)	Houses (No.)	Crops area (in lakh ha.)	lives lost (No.)	Cattle lost (No.)	Houses (No.)	Crops area (in lakh ha.)	lives lost (No.)	Cattle lost (No.)	Houses (No.)	Crops area (in lakh ha.)	lost	Cattle lost (No.)	Hous (No.
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	61	4777	40379	3.30	88	3669	32836	2.17	19	32	2277	0.48	31	55	655
2.	Arunachal Pradesh	61	1992	2742	0.28	20	1198	1802	0.14	42	1903	1629	0.235	60	1 177	1463
3.	Assam	90	8961	138000	3.67	66	2482	61434	2.86	115	3191	66887	2.82	160	2763	1110
4.	Bihar	144	28	5621	1.16	158	51	130576	8.08	243	583	129922	3.72	649	256	35719
5.	Chhattisgarh	27	199	6053	0.004	=	=1	155	180	9	15	694	2.98	52	102	909
6.	Gujarat	27	112	875	5	156	19388	62006	2.59	85	252	128	50	229	15255	3671
7.	Goa			41	8	ŝ	-		(C)			119	2/4 =0 2/4	1	(170) (1 2) (181)	61
8.	Haryana	12 2 1	7 = 33	<u>=</u>	달	<u>u</u>	45	R를 (3 4 3	3	=	8	<u> 49</u>	41	020	(1
9.	Himachal Pradesh	45	698	1963	0.136	133	686	3406	0.13	40	136	2283	0.20	75	199	2195

100																
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
10.	Jammu and Kashmir	304	61326	253184	6.48	21	97	1989	£ = 1	3	æ	-	=	7	4	90
11.	Jharkhand	150	350	ē	5	5	0 5 6	151	150	8	æ	1483	5/	12	3	2668
12.	Kamataka	27	85	19125	0.91	-	-		:=:	10	217	23654	3.76	70	745	1533
13.	Kerala	132	527	8292	0.20	67	4	6431	9 4 6	48	56	5770	0.017	221	5	6324
14.	Madhya Pradesh		8	3		20	e	18		184	400	80000	255 516	S	# (20) = ((20)	-
15.	Maharashtra	151	53	44	-	2	2	(2)	940	145	1035	8164	0.15	134	164	(1 <u>4</u> 1)
16.	Manipur	10 5 3	350	ē	c	26	29	11849	0.39	250	5	24723	0.018	19	10752	1979
17.	Meghalaya	66	8822	10701	0.159	5	-	4	(-1)	4	æ		=	11	680	163
18.	Mizoram	W = 0	(#K)		×	×	=	(14)	(4)	3400	=	-	*	13	14	543
19.	Nagaland	17	2860	14537	0.31	5	276 576	180	0.04	7	738	4119	0.42	22	665	7700
20.	Odisha	50	672	83140	3.65	5	₹.	839	180	3		=		8	399	562
21.	Punjab	31	127	24795	1.06	11	14	126		12	-	98	0.005	4	6	34
22.	Rajasthan	S 4 0	(2)	12	=	40	174	24657	0.32	82	635	15010	41	80	5705	5798
23.	Sikkim		-	3	Ĕ	Ĩ	1	2012		13	2090	361	0.018	11	80	910
24.	Tamil Nadu	75	341	3750	-	470	12030	475762	3.83	25	564	8278	0.34	233	7654	1422
25.	Telangana		*	-	¥	¥	=	49	6535	37991	2.59	-	2	=	740	7 4 0
26.	Tripura	21		1139	0.015	1	25 58	11179	-	5	1	937	574 516	17	13	3222

	TOTAL	1696	92180	725390	26.855	1543	64230	1654817	33.57	1,550	23,544	549422	28.27	2494	49168	11934
31.	Lakshadweep	020	240	12	2	2		12	(4 <u>4</u>)	949	12	=	2	27	186	969
30.	Puducherry	-	-0	-	-	4	1095	4327	-	-	-	5	-	-	-	1941
29.	West Bengal	169	145	33621	0.508	193	23120	822978	13.02	200	3320	84765	4.48	197	2075	49736
28.	Uttarakhand	66	348	1824	0.013	31	177	410	N20	114	1575	3324	0.10	57	737	1380
27.	Uttar Pradesh	132	107	75564	5.00	40	15	14	190	82	266	46793	596	121	154	5693.

Statement-II

Status of memoranda received from the State Governments seeking additional Central assistance from National Disaster Response Fund (NDRF) during 2018-19.

(₹ in crore)

Sl. No.	State/UT	Type of disasters	Assistance projected	Status of assistance from NDRF
110.		disasters	by the State	
1	2	3	4	5
1.	Karnataka	Flood/ landslides-18	575.15	• ₹ 546.21 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disaster.
				• Air bill, as per actuals, based on the bills received from IAF.
2.	Kerala	Flood/ landslides-18	800.42 (1st spell) 4796.35 (2nd spell)	• ₹ 3048.39 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disaster.
				• Air bill, as per actuals, based on the bills received from IAF.
3.	Tripura	Flood/ landslides-18	805.92	• ₹ 268.63 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disaster.
				• Air bill, as per actuals, based on the bills received from IAF.
4.	Andhra Pradesh	Cyclonic stori Titli- 18	m 2113.00	• ₹ 539.52 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disaster.
				• Air bill, as per actuals, based on the bills received from IAF.

Unstarred (<i>uestions</i>
-------------	-----------------

will be processed for placing before

the SC- NEC and thereafter before

HLC.

145

1	2	3	4	5
5.	Nagaland	Flood/ landslides-18	417.93	• ₹ 131.16 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disaster.
				• Air bill, as per actuals, based on the bills received from IAF.
6.	Odisha	Cyclonic storm Titli - 18	2751.72	• ₹ 1023.59 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disaster.
7.	Tamil Nadu	Cyclonic storm Gaja - 18	2715.29	• ₹ 1146.12 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disaster.
8.	Puducherry	Cyclonic storm Gaja - 18	188.51	• ₹ 13.09 crore from UTDRF subject to the adjustment of 50% of the balance available in the UTDRF account for instant disaster.
9.	Himachal Pradesh	Flood/ landslides-18	1601.03	• ₹ 317.44 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disasters.
				• Air bill, as per actuals, based on the bills received from IAF.
10.	Uttar Pradesh	Flood - 18	570.45	• ₹ 191.73 crore from NDRF subject to the adjustment of 50% of the balance available in the SDRF account for instant disaster.
11.	Manipur	Flood/	197.17	Upon receipt of report from IMCT it

landslides- 18

[06 February, 2019]

Written Answers to

146	Written Ai	nswers to [R	AJYA SAB	HA] Unstarred Questions
1	2	3	4	5
12.	Andhra Pradesh	Cyclonic storm Phethai-18	142.95	Upon receipt of report from IMCT it will be processed for placing before the SC- NEC and thereafter before HLC.
13.	Assam	Flood-18	2491.59	In consultation with State Government, IMCT will visit the State shortly.

Convictions under terrorism-related laws

356. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise, year-wise number of pending cases registered under the Acts namely Unlawful Activities Prevention Act (UAPA), Prevention of Terrorism Act, 2002, Terrorism and Disruptive Activities (Prevention) Act;
- (b) with respect to same Acts, the State-wise number of undertrials and convicts in various prisons;
- (c) whether, under UAPA, a person can be detained in judicial custody for a period upto 180 days without filing chargesheet, if so, the State-wise number of persons so detained; and
- (d) whether Government is planning to establish database to track progress in terror-related offences, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) National Crime Records Bureau (NCRB) is the Nodal Central Agency to function as a repository of information on crime and criminals. As per information received from NCRB, a total of 976 cases, 897 cases and 922 cases during the years 2014, 2015 and 2016 respectively were registered under the Unlawful Activities (Prevention) Act, 1967 (UAPA). The State-wise details are given in the Statement (*See* below). NCRB does not maintain information about the cases registered under the Prevention of Terrorism Act, 2002 and Terrorism and Disruptive Activities (Prevention) Act, 1987. NCRB also does not maintain the list of prisoners detained in prison under the above-mentioned Acts.

(c) As per sub-section 2(b) of section 43(D) of UAPA, if it is not possible to complete the investigation within the period of 90 days, the Court may extend the